

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 1926**  
(TO BE ANSWERED ON THE 7<sup>th</sup> August 2023)

**EXORBITANT TICKET FARE BETWEEN INDIA AND GULF COUNTRIES**

1926. SHRI ABDUL WAHAB

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government is aware of the fact that airlines based in India and operating between India and Gulf countries are charging exorbitant ticket fare;
- (b) whether Government has received any complaints or letters in this concern; and
- (c) if so, the measures which have been taken by Government to regulate this unjustified hike in the air tickets?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) and (b) In the recent past, the Government has received few references regarding high airfare between India and Gulf countries from Hon'ble Members of Parliament and from the Government of Kerala.

(c) The airfare is market driven and is neither regulated nor established by the Government. Air fares are determined by the airlines based on interplay of market forces. The fares on any route is dependent on seasonality, holidays and festivals, competition and other similar factors. The airlines are free to fix reasonable tariffs under the provisions of sub-rule (1) of Rule 135 of the Aircraft Rules, 1937 having regard to all relevant factors, including cost of operation, characteristics of services, reasonable profit and the generally prevailing tariff. The airlines, however, remain compliant with the regulatory provisions under Aircraft Rules, 1937 as long as the fare charged by them does not exceed the fare established and displayed on their website.

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